

**Rakesh Paul Vs. SSC Prathiban**  
**Compt. Case No. 79/2019**

**03.09.2020**

**Present: None for the complainant.**

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

This is a complaint case. The status report has already been filed by the CBI.

It is already 11 AM. No one has appeared on behalf of complainant.

Put up for further proceedings/consideration on **15.09.2020** at **2.00PM** in physical hearing.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**ANIL  
KUMAR  
SISODIA**

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ANIL KUMAR  
SISODIA  
Date: 2020.09.03  
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**(Anil Kumar Sisodia)**  
**Special Judge (PC Act), (CBI)-07,**  
**Rouse Avenue Courts, New Delhi**  
**03.09.2020.**

**CBI Vs M.K. Menon & Ors.**

**CC No. 2/2019**

**03.09.2020.**

**Present: Sh. A. K. Kushwaha, Ld. PP for CBI.  
Sh. Ankit Bhatia, Ld. proxy counsel for Sh. Madhav  
Khurana, Ld. Counsel for A-2, A-4 & A-5.  
Sh. Balpreet Singh, Ld. proxy counsel for Sh. Mudit Jain,  
Ld. Counsel for A-3.  
Sh. G.K. Seth and Ms. Geetanjali Sharma, Ld. Counsels for  
A-8  
Sh. Pavan Narang, Ld. Counsel, Ld. Counsels for A-11.  
Proceedings against A-1 M.K. Menon, A-6 L.K. Sinha, A-10  
Yashpal Narang and A-12 Rashid Jilani have already  
abated.  
A-7 Lalit Virmani and A-9 Sanjeev Sharoff have been  
discharged vide order dated 4.6.2016.**

The proceedings of this case have been taken up through video conferencing using CISCO WEBEX hosted by Sh. Mukesh Kant Sharma, Reader of this Court.

Sh. Ankit Bhatia, Ld. counsel for A-2, A-4 & A-5 and Sh. Pavan Narang, Ld. counsel for A-11 submits that they are willing to address arguments through video conferencing.

Sh. Balpreet Singh, Ld. counsel for A-3 and Sh. G.K. Seth, Ld. counsel for A-8 have submitted that they would like to address arguments in physical hearing.

Ld. PP for CBI has submitted that he is ready to argue the case either through VC or in physical hearing.

The file of this case is not scanned in compliance of directions in

Contd.....2/-

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the order sheet dated 20.06.2020. No permission/direction has been received pursuant to the letter from the office of Ld. District & Sessions Judge-cum-Special Judge (CBI), RADC. Let letter of request be sent again with the request seeking permission to get the file scanned from the Central District, Tis Hazari Court Delhi.

Ld. PP is also requested to explore the possibility of getting the judicial file scanned through HIO by using the portable scanner from CBI.

In view of the aforesaid circumstances, matter be listed for further proceedings on **15.09.2020** at **10.30 AM**.

On the request of Ld. PP of CBI, copy of this order sheet be also provided to him for his office record.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

**ANIL  
KUMAR  
SISODIA**

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Date: 2020.09.03  
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**(Anil Kumar Sisodia)  
Special Judge (PC Act), (CBI)-07,  
Rouse Avenue Courts, New Delhi  
03.09.2020.**